

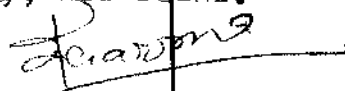
TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)  
New Delhi, the 2nd August, 1979

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NOTIFICATION  
INCOME TAX

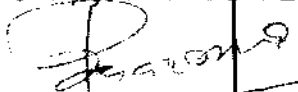
No.2954 /F.No.203/39/79-ITA.II\_/: It is hereby notified for general information that the approval given under Section 35(1)(ii) of the Income-tax Act, 1961 to Tata Iron & Steel Industry, Jamshedpur, by notification No.34 dated 24.11.1946 is withdrawn with effect from 1st January, 1978 on the recommendation of the prescribed authority, the Secretary, Department of Science & Technology, New Delhi.



(J.P. SHARMA)  
DIRECTOR TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and and Public Relations, New Delhi.
3. Directorate of C&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhawan, New Mehrauli Road, New Delhi, with reference to their O.M.No.1/109/78-RA dated 22.2.1978. (with one spare copy to the party.).
5. The Comptroller & Auditor General of India. (20 copies).
6. Bulletin Section of D.I.(R.S.&P), New Delhi. (5 copies).



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